

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**ITEM No.407**  
**IB/760/ND/2022**

**IN THE MATTER OF:**

Malhotra Cables Private Limited	...	Applicant
Versus		
Duke Sponge & Iron Private Limited	...	Respondent

**Order under Section 9 of IBC, 2016.**

**Order delivered on 18.05.2023**

**Coram:**

**Mr. P.S.N. PRASAD,**  
**HON'BLE MEMBER (JUDICIAL)**

**DR. BINOD KUMAR SINHA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the OC : Mr. M.P. Sahay, Adv., Ms. Eccha Shukla,  
Adv., Ms. Awanitika, Adv. & Mr. Sachin  
Kharb, Adv.

For the Respondent :

**ORDER**

Heard the submissions made by the Ld. Counsel for the Operational Creditor. The Ld. Counsel for the Operational Creditor has prayed for grant of time to place on record the proof of service of Section 8(1) notice to the Corporate Debtor. Two weeks' time is granted.

At the request of the Counsel for the Operational Creditor, the matter is now posted to **07.07.2023**.

**Sd/-**  
**DR. BINOD KUMAR SINHA,**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**P.S.N. PRASAD,**  
**MEMBER (JUDICIAL)**